COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)
APPEAL NO. 223 OF 2018 &
IA NO. 1862 OF 2018

Dated: 24th January, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Jharkhand Bijli Vitran Nigam Ltd.   ....   **Appellant(s)**

Vs.

Jharkhand State Electricity Regulatory Commission   ....   **Respondent(s)**

Counsel for the Appellant(s)	:	Mr. M.G.Ramachandran
		Mr. Himanshu Shekhar
		Mr. Navin Kumar
		Mr. Aabhas Parimal
		Mr. Jamnesh Kumar
Counsel for the Respondent(s)	:	Mr. Farrukh Rasheed for R-1

ORDER

IA NO. 1862 OF 2018
(Appl. for Condonation of delay in filing reply)

Learned counsel, Mr. Farrukh Rasheed appearing for the first Respondent submitted that, there is a delay of 37 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the first Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA, being IA No. 1862 of 2018, for condoning the delay in filing the reply is allowed.

APPEAL NO. 223 OF 2018

Learned counsel appearing for the Appellant and Respondent No. 1 submitted that pleadings are complete in this matter.

Submission made by the learned counsel appearing for the Appellant and first Respondent, as stated above, is placed on record.

Learned counsel for the Appellant and Respondent No. 1 are directed to file their respective written submissions on or before 10.02.2019 after serving copy on the other side.

List the matter for hearing on *12.02.2019.*

(Ravindra Kumar Verma)   **(Justice N.K. Patil)**
Technical Member   **Judicial Member**

Bn/kt